IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH MA 399/2017 in C.P. NO.43/ I&BP/NCLT/MB/MAH/2017

Under Section 10 and 12(2) of IBC, 2016

In the matter of

Gupta Energy Pvt Ltd., Through T. Sathisan, Resolution Professional

Applicant/Corporate Debtor

Order delivered on 15.09.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J) Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Mr. Shyam Kapadia, Mr. Vivek Shetty, i/b AZB & Partners

For the Respondent: None Present

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

On the application filed by Insolvency Resolution Professional, seeking extension of period of the corporate insolvency resolution process for another 90 days from 18th September, 2017, this Bench having noticed that Committee of Creditors passed resolution seeking extension of 90 days as envisaged under Section 12(2) of the IB Code, the Insolvency Resolution period is hereby extended for further 90 days in addition to 180 days already availed.

Accordingly, this application is hereby allowed.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)